

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.340
TO BE ANSWERED ON 17.11.2016**

CENTRAL ELECTRICITY REGULATORY COMMISSION

**†340. SHRI HARISHCHANDRA CHAVAN:
SHRI LAXMAN GILUWA:**

**Will the Minister of POWER
be pleased to state:**

- (a) whether Section 73 of Electricity Act 2003 contains provisions regarding Central Electricity Regulatory Commission;**
- (b) if so, the details of the functions prescribed to be performed in public interest by the said Commission;**
- (c) the functions carried out by the said commission in public interest during the last three years along with the number of decisions given against power distribution companies; and**
- (d) the provisions proposed to be made to make the Central Electricity Regulatory Commission more effective?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b) : No, Madam. Section 73 of the Electricity Act, 2003 is pertaining to the duties of the Authority i.e. the Central Electricity Authority. However, provisions regarding the Central Commission have been prescribed in Sections 76 to 79 of the Electricity Act, 2003. The provisions regarding the functions of the Central Electricity Regulatory Commission as prescribed in section 79 of the Act, are given at Annexure-I.

(c) & (d) : The Central Electricity Regulatory Commission (CERC), in exercise of its power prescribed under Section 178 read with other relevant sections of the Act, has notified regulations on various matters to carry out the provisions of the Act. A detailed list of Regulations (along with amendments) notified by the Commission during the last three years is given at Annexure-II

The important regulatory interventions of CERC *vis-a-vis* the statutory requirement under the Act, are in the field of Tariff determination of companies owned and controlled by Central Government and other generating companies which enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State, License to transmit electricity as an interstate transmission licensees and to undertake trading in electricity as on interstate electricity traders, power of adjudication, Grid Discipline and Grid Security, market development, promotion of Renewable Power, promotion of Energy Efficiency etc.

The Government has already introduced Electricity (Amendment) Bill, 2014 in the Lok Sabha on 19th December, 2014, which includes the provisions regarding performance oversight of Regulatory Commissions. The above Bill will be enacted only after its approval by the Parliament.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 340 TO BE ANSWERED IN THE LOK SABHA ON 17.11.2016.

Functions of the Central Electricity Regulatory Commission

Section 79. (1) The Central Commission shall discharge the following functions, namely:-

- (a) to regulate the tariff of generating companies owned or controlled by the Central Government;**
- (b) to regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;**
- (c) to regulate the inter-State transmission of electricity ;**
- (d) to determine tariff for inter-State transmission of electricity;**
- (e) to issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations.**
- (f) to adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;**
- (g) to levy fees for the purposes of this Act;**
- (h) to specify Grid Code having regard to Grid Standards;**
- (i) to specify and enforce the standards with respect to quality, continuity and reliability of service by licensees.**
- (j) to fix the trading margin in the inter-State trading of electricity, if considered, necessary;**
- (k) to discharge such other functions as may be assigned under this Act.**

(2) The Central Commission shall advise the Central Government on all or any of the following matters, namely :-

(a) Advise the Central Government on all or any of the following matters, namely:-

- (i) formulation of National Electricity Policy and tariff policy;**
- (ii) promotion of competition, efficiency and economy in activities of the electricity industry;**
- (iii) promotion of investment in electricity industry;**
- (iv) any other matter referred to the Central Commission by that Government.**

(3) The Central Commission shall ensure transparency while exercising its powers and discharging its functions.

(4) In discharge of its functions, the Central Commission shall be guided by the National Electricity Policy, National Electricity Plan and tariff policy published under section 3.

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) & (d) OF UNSTARRED QUESTION NO. 340 TO BE ANSWERED IN THE LOK SABHA ON 17.11.2016.

Sl. No.	CERC Regulations
1	The Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Fourth Amendment) Regulations, 2016
2	The Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016.
3	Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters)(Third Amendment) Regulations, 2016.
4	Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016.
5	Central Electricity Regulatory Commission (Miscellaneous Provisions) Order, 2016.
6	Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Fourth Amendment) Regulations, 2016.
7	Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fifth Amendment) Regulations, 2016.
8	Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Third Amendment) Regulations, 2016.
9	Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2015.
10	Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fourth Amendment) Regulations, 2015.
11	Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015.
12	Framework on Forecasting, Scheduling and Imbalance Handling for Variable Renewable Energy Sources (Wind and Solar): Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Second Amendment) Regulations, 2015. Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Third Amendment) Regulations, 2015.
13	Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Third Amendment) Regulations, 2015.
14	Central Electricity Regulatory Commission (Power System Development Fund) (First Amendment) Regulations, 2015.
15	Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2015.
16	Central Electricity Regulatory Commission (Miscellaneous Provisions) Order, 2015.
17	Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.

18	Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fifth Amendment) Regulations, 2015.
19	Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015.
20	Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Third Amendment) Regulations, 2015.
21	The Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) (Third Amendment) Regulations, 2015.
22	The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Second Amendment) Regulations, 2014.
23	Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (First Amendment) Regulations, 2014.
24	The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Third Amendment) Regulations, 2014.
25	Central Electricity Regulatory Commission (Appointment of Consultants) (Second Amendment) Regulations, 2014.
26	Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2014.
27	Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014 .
28	Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
29	Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014.
30	Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2014.
31	Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2014.
32	Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014.
33	Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013.
34	Central Electricity Regulatory Commission (Open Access in inter-State Transmission)(Second Amendment) Regulations, 2013.
35	Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2013.
36	Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013.
37	CERC (Recruitment, Control and Service Conditions of Staff) (First Amendment) Regulations, 2013
